

Excise Appeal Nos. 2972 & 2973 of 2012

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Excise Appeal No. 2972 of 2012

[Arising out of Order-in-Appeal No. 186/2012-C.E dated 24.07.2012 passed
by the Commissioner of Central Excise (Appeals-I) Bangalore]

AB Mauri India Pvt. Ltd.

Plot No. 218 & 219
Bommasandra Jigni Link Road
Bangalore – 560 105

.....**Appellant(s)**

VERSUS

**Commissioner of Central Excise
Bangalore - I**

Post Box No. 5400, C.R. Buildings
Queens Road
Near Bangalore GPO
Bangalore – 560 001

.....**Respondent(s)**

with

Excise Appeal No. 2973 of 2012

[Arising out of Order-in-Appeal No. 186/2012-C.E dated 24.07.2012 passed
by the Commissioner of Central Excise (Appeals-I) Bangalore]

AB Mauri India Pvt. Ltd.

Plot No. 218 & 219
Bommasandra Jigni Link Road
Bangalore – 560 105

.....**Appellant(s)**

VERSUS

**Commissioner of Central Excise
Bangalore - I**

Post Box No. 5400, C.R. Buildings
Queens Road
Near Bangalore GPO
Bangalore – 560 001

.....**Respondent(s)**

APPEARANCE:

None for the Appellant
Mr. K.A. Jathin, AR for the Respondent

Coram:

Hon'ble P.A. Augustian, Member (Judicial)
Hon'ble Mr. Pallela Nageswara Rao, Member (Technical)

Final Order Nos. 20001 - 20002 / 2025

Excise Appeal Nos. 2972 & 2973 of 2012

Date of Hearing: 01.01.2025

Date of Decision: 01.01.2025

Per : Pullela Nageswara Rao

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificates in Form-4 have also been issued by the Designated Committee, which are placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Operative portion of the order was pronounced
in open court on 01.01.2025)

(P.A Augustian)
Member (Judicial)

(Pullela Nageswara Rao)
Member (Technical)

...iss